

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHRINIVAS ELECTRICALS GTD PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SHRINIVAS ELECTRICALS GTD PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	01/12/2011
3.	Authority under which corporate debtor is incorporated registered	Registrar of Companies, Mumbai
4.	Corporate Identity No (CIN) of corporate Debtor	U45400MH2011PTC224557
5.	Address of the registered office and principal office (if any) of corporate Debtor	Shrinivas Tower I, S. No. 15/3, Plot No. 5, Narayangurudeo Trust, Pakhal Road, Nashik 422006 Maharashtra
6.	Insolvency commencement date in respect of corporate debtor	25 th January, 2022 (Order received on 1 st February, 2022)
7.	Estimated date of closure of insolvency resolution process	24 th July, 2022 (180 days from order dated 25 th January, 2022)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Vaishali Arun Patrikar Regn No. IBBI /IPA-002 /IP-N00812 /2019-2020 /12566
9.	Address and e-mail of the interim resolution professional, as registered with the Board	A-2, Shantidoot Society, Parvati Darshan, Pune 411009 Email: vapatrikar@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	A-2, Shantidoot Society, Parvati Darshan, Pune 411009 Email: cirp.shrinivas@gmail.com
11.	Last date for submission of claims	16 th February, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable as per information available with IRP
14.	(a) Relevant Forms and (b) Details of Authorised representatives are available at :	Web link :- https://ibbi.gov.in/home/downloads Physical Address : Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Shrinivas Electricals GTD Private Limited on 25th January, 2022. (Order received on 1st February, 2022)

The creditors of Shrinivas Electricals GTD Private Limited, are hereby called upon to submit their claims with proof on or before 16th February, 2022 to the interim resolution professional at the address mentioned against entry No 10.

The financial creditors shall submit their claims with proof by electronic means only. All other



creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No 13 to act as authorised representative of the class (Not applicable) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


Vaishali Arun Patrikar
Interim Resolution Professional of SHIVNIVAS ELECTRICALS GTD PRIVATE LIMITED
Regn No.:- IBBI/IPA-002/IP-N00812/2019-2020/12566
Date:- 02/02/2022
Place:- Pune

